





SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA **SIXTH SESSION, 2018**

LIST OF STARRED QUESTIONS FOR ANSWER ON 23RD JULY, 2018 TOTAL NO. QUESTIONS: 61

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^{*} Transferred to other Department.

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23.	SHRI PRATAPSINGH RANE	23A 23B 23C	PROVEDORIA LEGISLATIVE AFFAIRS URBAN DEVELOPMENT







SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018 LIST OF STARRED QUESTIONS FOR ANSWER ON 23^{RD} JULY, 2018 TOTAL NO. OUESTIONS: 61

SHRI GLENN TICLO

ZUVA KHAZAN BUND

- 1A. *WILL the Minister for Agriculture be pleased to state:
 - (a) the present status of the demolition of Zuva Khazan bund retaining wall in Aldona Constituency;
 - (b) steps taken by the Government after the inspection carried out on 30/11/2017;
 - (c) whether the suggestions from the owners of the fields to lower the height of the bund and decrease in width of the bund is being considered; and
 - (d) if so, the action taken?

SHRI CHURCHILL ALEMAO

CONVERSION OF ORCHARD LAND

- 2A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether as the Government does not mention the exact area of settlement in the Zonal Certificate, does it have any plan to mention the exact area for settlement in the Zonal Certificate in future:
 - (b) whether the Government has any plan to convert Orchard lands into Settlement Zones for new applicants; and
 - (c) furnish copies of Technical Licences issued to commercial buildings from 2014 till date?

SHRI CHURCHILL ALEMAO

DALGADO KONKANI ACADEMY

2B. Transferred to Official Language as Unstarred LAQ No. 96 to be answered on 25/07/2018.

SHRI CHURCHILL ALEMAO

SCHEMES IN AGRICULTURE DEPARTMENT

- 2C. *WILL the Minister for Agriculture be pleased to state:
 - (a) details of presently operational schemes and the procedures to avail them;
 - (b) furnish a names of farmers who have received MSP from 2012 till date and on which crops;
 - (c) the number of Procurement Centres for agriculture produce functioning in the State and a list of different crops procured by these Centres from the year 2012 till date?

SHRI NILKANTH HALARNKAR

RAVINDRA BHAVAN IN BARDEZ TALUKA

- 3A. *WILL the Minister for Art & Culture be pleased to state:
 - (a) whether the Government has any plan to construct a Ravindra Bhavan in Bardez Taluka;
 - (b) whether the land has been finalized/acquired;
 - (c) if so, give details;
 - (d) whether any meetings/discussions have been held with all Bardez Taluka MLA's regarding the above matter; and
 - (e) if not, the intention of the Government with regards to the Rayindra Bhayan in Bardez Taluka?

SHRI NILKANTH HALARNKAR

FORTS IN COLVALE AND TIVIM

- 3B. *WILL the Minister for Archives & Archeology be pleased to state:
 - (a) the expenditure incurred on St. Thomas fort, St. Michael Fort and St. Christopher Fort in the village of Colvale and Tivim for last 7 years;
 - (b) if not, reason thereof;

- (c) whether the Government has any plan for the renovation/restoration of these historical monuments; and
- (d) whether the Government intends to introduce the history of such forts in academic education?

SHRI NILKANTH HALARNKAR

GRADE PAY OF CIVIL REGISTRAR CUM SUB REGISTRAR

- 3C. *WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether it is fact that Taluka level officers like Mamlatdars, BDO (Group B Gazetted) get Grade Pay a Rs. 4600 and even the Head Clerk (non-Gazetted) in the Registration Department receives a Grade Pay of Rs.4600; and
 - (b) if so, whether the Government will rectify the anomaly by revising the Grade Pay of Civil Registrar cum Sub Registrar from Rs. 4200 to Rs. 4600?

SHRI NILESH CABRAL

SHOPS/ COMMERCIAL SPACES AT THE CITY OF CORPORATION OF PANJIM MARKETS

- 4A. *WILL the Minister for Urban Development be pleased to state:
 - (a) the total number of shops/ commercial spaces at the Panjim Municipal Markets belonging to the CCP, give details of each shop along with the shop number, area of the shop, name of the leasee along with his address, if not leased then state whether shop is vacant and the reason for keeping it vacant, date on which leased, lease fee fixed per month, when last paid by the leasee and the outstanding amount of each lease;
 - (b) date on which the last survey was conducted to verify the occupants of the shop/ commercial space and to verify if the shop/ commercial space is sublet or not, give details of the said inspection and the names of the officials who conducted the said inspection;
 - (c) whether any shop / space was found to be sublet, if so, the action initiated against the said leasee;
 - (d) whether it is a fact that a Public Interest Litigation was filed in the Hon'ble High Court of Bombay at Goa and that the High Court has passed certain directions regarding the said shops;

- (e) if so, state what orders were passed and whether any appeal has been preferred against the said order, if not, appeal is preferred and still no action is taken please give reasons for the same;
- (f) whether the Government is aware that there are more than one shops having an identical number, if so give details; and
- (g) the total amount payable to the Electricity Department on account of the connection to the City of Corporation of Panaji, give details and reasons for accumulation of electricity dues?

SHRI NILESH CABRAL

$\frac{\textbf{REGULARISATION OF ILLEGAL PLOTTING OF ORCHARD}}{\textbf{LAND}}$

- 4B. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government has any plans of coming out with a scheme to regularize the illegal plotting of orchard land done on a large scale in the State;
 - (b) if so, give details of the scheme prepared or if not prepared the outline of the said scheme if the Government plans to come out with a scheme in the near future
 - (c) whether the Department has initiated any action against such illegal plotting till date, if so, give details;
 - (d) whether the Government will initiate any action against the land Owners / Developers of such illegal plotting of orchard land, if so, the nature of the action and time frame for the same;
 - (e) give details of data Taluka-wise collected by the Department on such illegal plotting of orchard land; and
 - (f) if not, time frame by the Government requires for the collection of such data?

SHRI NILESH CABRAL

FISH MARKET AT MARGAO

- 4C. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the wholesale fish market at Margao on the Margao Seraulim road is owned by South Goa Planning and Development Authority (SGPDA), if not, details of ownership;

- (b) whether any tender has been awarded to any Agency to man it and collect fees from fish laden vehicles, if so, furnish the name and address of the agency to whom the tender is awarded for the rights of collecting such fees;
- (c) the average total number of vehicles both from within Goa and outside Goa that come to SGPDA wholesale fish market on daily basis, the number of vehicles which are carrying fish off loaded at Goan jetties and number of vehicles carrying fish off loaded outside the State, give details;
- (d) whether there is any separate area demarcated for vehicles coming from outside the State and for vehicles from within the State into the market, if so, give details;
- (e) whether SGPDA has illuminated the market recently, if so, the costs of the same and name of the agency to whom the work is allotted; and
- (f) the reasons for illuminating the market only partially and not wholly, furnish a layout plan of the market indicating where the illumination fixtures have been installed in the last 6 months?

SHRI FRANCISCO SILVEIRA

DISCOVERY OF RAJA SAUNDEKAR ANCIENT CAVES IN ST. ANDRE

5A. *WILL the Minister for Archives & Archaeology be pleased to state:

- (a) whether the Government is aware of the discovery of ancient caves of the Saundekar Kings at Gawali Moula in Curca-Bambolim-Talaulim Panchayat in Survey No.107/1 in St. Andre Constituency;
- (b) if so, whether the Government has deputed its Officials to visit the site and find out the facts;
- (c) whether the Government intends to acquire this heritage land for the preservation of these ancient caves to make it a tourist attraction; and
- (d) whether the Government is aware of any other Archaeological sites existing in St. Andre Constituency, furnish details?

SHRI FRANCISCO SILVEIRA

MILROC COLINA

5B. *WILL the Minister for Town and Country Planning be pleased to state:

- (a) whether the Government has issued the Technical Clearance Certificate to Milroc Colina, a mega project being constructed in Survey No.33/1 in Goa Velha;
- (b) whether the Government has checked all the NOCs obtained by the builder from the concerned authorities before issuing the Technical Clearance Certificate;
- (c) whether the Government is aware of several violations committed by the Builders; and
- (d) whether the Government proposes to conduct a site inspection with all the concerned Departments to verify the facts?

SHRI FRANCISCO SILVEIRA

RECONSTRUCTION OF SLUICE GATES AT NEURA

5C. *WILL the Minister for Agriculture be pleased to state:

- (a) whether the Government has taken up the work of reconstruction of sluice gates and strengthening of bundh belonging to Neura-O-Grande Tenants Association at Neura Village in St. Andre Constituency;
- (b) the length and width of the bundh, the estimated cost of the reconstruction of sluice gates and strengthening of the bundh;
- (c) the scope of the work, whether the works have been tendered and the name of the agency to whom the tender has been awarded; and
- (d) the time frame for the completion of the work?

SHRI LUIZINHO FALEIRO

FARMERS MARKET YARDS IN NAVELIM CONSTITUENCY

6A. Transferred to Water Resources as Unstarred LAQ No. 103 answered on 19/07/2018.

SMT. ALINA SALDANHA

MEGA HOUSING PROJECTS IN CORTALIM CONSTITUENCY

7A. *WILL the Minister for Town and Country Planning be pleased to state:

(a) whether the Government checks the adequate availability of basic amenities, resources and other facilities in the area such as water, power, sewerage system, garbage disposal system,

- proper roads, etc. before granting Technical Clearance for Mega Housing projects;
- (b) the assurances of these mega projects given by the proponents; and
- (c) whether the provisions for STP, Garbage Treatment Plant, Water Supply, Water Harvesting, etc. are indicated in the approved plans?

SMT. ALINA SALDANHA

KALA BHAVAN AT SANCOALE

- 7B. *WILL the Minister for Art and Culture be pleased to state?
 - (a) the present status of the Kala Bhavan at Upasnagar, Sancoale
 - (b) the reasons for the delay in re-starting the work on the Kala Bhavan:
 - (c) the name of the contractor assigned to do the work;
 - (d) whether the work order has been issued to the contractor; and
 - (e) the time frame by which the Kala Bhavan will be ready in all aspects and put to use?

SHRI PRASAD GAONKAR

BUDGETARY PROVISION UNDER TRIBAL SUB PLAN

- 8A. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) furnish names of Departments that has made budgetary provision under Tribal Sub Plan for year 2017-18;
 - (b) give details of fund utilized under TSP Department-wise;
 - (c) whether there is any plan worked out to utilize TSP fund in Tribal populated villages;
 - (d) whether there is any mechanism is in place to monitor the implementation of TSP fund; and
 - (e) whether any action has been initiated against the Departments which failed to utilize TSP funds?

SHRI PRASAD GAONKAR

BALRATH SCHEME FOR TSP OR ST BUDGET

- 8B. *WILL the Minister for Tribal Welfare be pleased to state:
 - (g) whether there is any fund diverted for Balrath scheme from TSP or ST Budget;

- (h) if so, the amount spent on Balrath scheme; and
- (i) the criteria required to have Balrath (bus) in particular school or area?

SHRI PRASAD GAONKAR

PROMOTION OF GOAN TRADITION

- 8C. *WILL the Minister for Art & Culture be pleased to state:
 - (a) whether there is any plan of the Government to implement schemes to promote Goan traditional art and culture and artists, furnish details;
 - (b) the quantum of funds expended by the Government to organize programmes of out of State artists in Goa in the year 2017-18;
 - (c) whether there is any plans to support Goan artists to hold programme outside State and country; and
 - (d) whether any survey has been carried out by the Government to check the benefits of schemes which are meant for promotion of Art and Culture?

SHRI WILFRED D'SA

APL AND PHH CARD HOLDERS IN THE STATE

- 9A. *WILL the Minister for Civil Supplies be pleased to state:
 - (a) the details of the total number of APL and PHH card holders in the State; and
 - (b) furnish details Village wise with allotment of Ration Quota to APL and PHH families; the criteria on which classification is done of APL and PHH categories?

SHRI WILFRED D'SA

HOTELS WITHIN JURISDICTION OF V.P. BETALBATIM, MAJORDA.

- 9B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the copy of construction plans of hotels within the jurisdiction of V.P. Betalbatim, Majorda, Utorda and Calata with details of:
 - (i) Technical Approval Certificate;
 - (ii) Site Plan with approval road; and
 - (iii) Copy of CRZ approval if any;
 - (b) the details of rooms as per approved plan;

- (c) whether any new proposal has been submitted for approval of new blocks/rooms;
- (d) if so, furnish copies of the construction plan whether technically approved and copy of the Technical Sanction;
- (e) whether all the approvals are as per CRZ guidelines; if so, furnish details of each hotel;
- (f) furnish details of the complaint received from public against illegality of hotels within the jurisdiction of V.P. Betalbatim, Majorda, Utorda and Calata; and
- (g) furnish a copy of the complaint and action taken report of the complaint?

SHRI WILFRED D'SA

AGRICULTURAL FARMING SCHEME

9C. *WILL the Minister for Agriculture be pleased to state:

- (a) the details of the total area under cultivation and total barren land not cultivated in Nuvem Constituency;
- (b) the details of total subsidy claimed by the farmers in Nuvem Constituency;
- (c) whether the subsidy claimed by the farmers are with ownership title of land or without ownership title;
- (d) whether the Government has any policy to take over the uncultivated barren land;
- (e) whether the Government will hand over the uncultivated barren land to Agricultural Farmers Society for cultivation;
- (f) if so, the details thereof; and if not, the course of action the Government will take to cultivate the barren land;
- (g) whether the Government has any policy to simplify the process to hand over the ownership title to agricultural farmers;
- (h) the measures the Government has initiated to increase agriculture farming; and
- (i) the details of Contract farming with name and address of the Agency appointed?

SHRI CLAFASIO DIAS

REGIONAL PLAN 2030

10A. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) time frame by which the 2030 Regional Plan will be finalized;
- (b) whether the TCP Department will take the Panchayats into confidence while drafting the new 2030 Regional Plan;
- (c) whether the Regional Plan 2021 is still open for modifications and alterations; and
- (d) if so, the stipulated time limit to submit the proposal?

SHRI DIGAMBAR KAMAT

OUTLINE DEVELOPMENT PLAN OF VASCO CITY.

- 11A. *WILL the Minister for Town & Country Planning be pleased to state:
 - a) the date on which the Government issued directives to Mormugao Planning Development Authority (MPDA). to undertake additions / alterations to the existing ODP, furnish a copy of order;
 - b) the date by which the land use plan and land use register prepared by MPDA, give details preparation method followed;
 - c) whether any consultation with Mormugao Municipal held after preparation of land use map and land register, give details of consultations held including meeting with councilors;
 - d) date by which land use map along with land use register kept open for public objections/ suggestions, give details such as copy of Newspaper Advertisement asking public to file objections/ suggestions to land use map and details of all objections/ suggestions received by MPDA such as name and address of the applicant, date of application and type of objections/ suggestions;
 - e) date on which the Committee was appointed by MPDA to decide about objections/ suggestions to land use map, give details such as of names of members appointed, number of meetings held to decide on objections/ suggestions, minutes of all the meetings held to decide objections/ suggestions to land use map and copy of final report of this Committee;
 - date on which the draft ODP 2026 for Vasco City was prepared and submitted to MPDA for its approval, give details such as date of preparation of draft ODP, furnish a copy of the minutes of the meeting of MPDA which approved draft ODP, date on which it was submitted to TCP Board for approval and copy of minutes of Board Meeting approving draft ODP;

- g) date on which advertisement was published calling for objections/ suggestions to the draft ODP 2026 for Vasco City in writing, furnish a copy of advertisement;
- h) date on which Committee was constituted for considering public objections/ suggestions to the draft ODP, give names of the Committee members;
- i) number of objections/ suggestions received within the time limit from public, give details such as name and address of applicant, date of application, location of area, change of zone asked, furnish copies of applications;
- j) number of meeting held by the Committee to decide objections/ suggestions received, give details such as copy of minutes of meetings held and report of the site inspection;
- date on which Committee has submitted its report to the authority and the date of authority meeting in which this report was approved and minutes of meeting in which report was approved;
- 1) date on which this ODP was approved by the authority with or without changes to the Committee report, give details of the changes made by over ruling the decision of the Committee;
- m) date on which the ODP submitted its report to the TCP Board for approval and date of approval, give details such as minutes of the Board meeting which gave approval to ODP;
- n) date on which the ODP 2026 for Vasco City was submitted to the Government for approval, furnish a copy of Government notification notifying the ODP; and
- o) when did MPDA decided to adopt the ODP 2026, give details?

SHRI DIGAMBAR KAMAT

OUTLINE DEVELOPMENT PLAN OF MAPUSA CITY

- 11B. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the date on which the Government issued directives to North Goa Planning Development Authority (NGPDA). to undertake additions / alterations to the existing ODP, furnish a copy of Government order;
 - (b) the date on which the land use plan and land use register was prepared by NGPDA. Give details as to how it was prepared.

- (c) whether the consultation with Mapusa Municipal was held after preparation of land use map and land register, give details of consultations held including meeting with councilors;
- (d) date by which was the land use map along with land use register kept open for public objections/ suggestions, give details such as copy of Newspaper Advertisement asking public to file objections/ suggestions to land use map and details of all objections/ suggestions received by NGPDA such as name and address of the applicant, date of application and type of objections/ suggestions;
- (e) date on which the Committee was appointed by NGPDA to decide about objections/ suggestions to land use map. Give details of names of members appointed, number of the meeting held to decide on objections/ suggestions, minutes of all the meetings held to decide objections/ suggestions to land use map and copy of final report of this Committee;
- (f) the date on which the draft ODP 2026 for Mapusa City prepared and submitted to NGPDA for its approval, give details such as date of preparation of draft ODP, a copy of the minutes of the meeting of NGPDA which approved draft ODP, date on which it was submitted to TCP Board for approval and a copy of minutes of Board Meeting approving draft ODP;
- (g) date on which advertisement was published calling for objections/ suggestions to the draft ODP 2026 for Mapusa City in writing, furnish a copy of advertisement;
- (h) date on which Committee was constituted for considering public objections/ suggestions to the draft ODP, give names of the Committee members;
- (i) number of objections/ suggestions received within the time limit from public, give details such as name and address of applicant, date of application, location of area, change of zone asked and furnish copies of applications;
- (j) number of meeting held by the Committee to decide objections/ suggestions received, give details such as copy of minutes of meetings held and report of the site inspection;
- (k) date on which Committee has submitted its report to the authority and the date of authority meeting in which this report was approved, furnish a copy of the report of the Committee and minutes of the authority which approved the report;

- (l) date on which this ODP was approved by the authority with or without changes to the committee report, give details of the changes made by over ruling the decision of the Committee;
- (m) the date on which the ODP submitted its report to the TCP Board for approval and date of approval, give details such as minutes of the Board meeting which gave approval to ODP;
- (n) the date on which the ODP 2026 for Mapusa City was submitted to the Government for approval, give a copy of Government notification notifying the ODP; and
- (o) the date on which NGPDA decide to adopt the ODP 2026, give details?

SHRI DIGAMBAR KAMAT

GARBAGE COLLECTION BY NGO IN MARGAO

11C. *WILL the Minister for Urban Development be pleased to state:

- (a) whether the Margao Municipal Council entered into any MOU with any NGO for collection of garbage by engaging workers;
- (b) give details such as name of NGO involved, date of MOU and a copy of MOU along with copy of file notings recommending MOU;
- (c) give a copy of Municipal Council resolution for signing this MOU with NGO without calling any bids;
- (d) whether approval of DMA has been taken, furnish a copy of approval / NOC from DMA;
- (e) give details of bill submitted by NGO, furnish a copy of bills submitted and details of payments made by MMC to the NGO;
- (f) whether any Municipal Council in the State engaged the same NGO for collection of garbage; and
- (g) if so, give details such as name of the Council engagd, number of workers engaged and payments done along with copy of MOU?

SHRI ANTONIO FERNANDES

PURCHASE OF VEGETABLES

12A. *WILL the Minister for Agriculture be pleased to state the steps taken by the Government to see that public is not forced to buy expensive vegetables from the market, other than opening a few kiosks when vegetables are sold at almost half the price in Belgaum?

SHRI ANTONIO FERNANDES

ST COMMUNITY FARMERS

- 12B. *WILL the Minister for Agriculture be pleased to state:
 - (e) whether the Government is aware of the increase in numbers of farmers from ST Community, if so, give details; and
 - (f) whether the Government has any plan to increase the subsidy on machinery from 75% to 90% for ST Community, if so, give details?

SHRI ANTONIO FERNANDES

GOA INTERNATIONAL CENTER AT DONA PAULA

- 12C. *WILL the Minister for Art & Culture be pleased to state:
 - (a) the amount of grants allotted by the Government to International Centre at Dona Paula till date;
 - (b) furnish the copies of income and expenditure statement for the past three years;
 - (c) furnish the names of the various staff working along with their designation, experience and addresses;
 - (d) the rates charged for rooms during the past twelve months; and
 - (e) the various activities and expenses incurred during the past one year?

SHRI DAYANAND SOPTE

TECHNOCAL CLEARENCE ORDER ISSUED TO M/S MAHASEER HOTEL AND RESORT PVT. LTD FOR CARRYING OUT THE CONSTRUCTION OF RESIDENTIAL VILLAS

- 13A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether there is any Technical Clearance Order issued to M/S Mahaseer Hotel & Resort Pvt. Ltd. for carrying out the construction of residential villas in Survey no. 210/1, 211/2, and 212/0 in Mandrem village in Pernem Taluka;
 - (b) furnish a copy of the Technical Clearance Order granted to construct the number of residential villas;

- (c) whether any change in Zone was done;
- (d) if so, through which Regional Plan;
- (e) whether the Department has checked the total terms and conditions if any mentioned in the order have been strictly followed by the party;
- (f) whether there any inspection has carried out by the TCP Department;
- (g) if so, furnish the copy of the inspection report;
- (h) the number of residential villas constructed till date, give the details;
- (i) the total amount paid by the party towards infrastructure tax; and
- (j) give the details such as challan number and date?

SHRI DAYANAND SOPTE

PERMISSION/NOC/LICENCE IN VILLAGE MORJIM AND MANDREM

- 13B. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) furnish the details of all applications that have been received for procuring any Permission/NOC/Licence for hotels/cottages in Villages Mandrem and Morjim for last 3 years in Mandrem Constituency;
 - (b) furnish copies of the applications and permission/NOC/License issued;
 - (c) give details and copies of application made alongwith all the accompanied Documents/Affidavits/Plans/Title Documents for construction/renovation of hotels/cottages in Village Mandrem and Morjim;
 - (d) furnish copies of site inspection report, minutes of the meeting and copies of permission granted;
 - (e) whether any complaints has been received with respect to the illegal hotels/cottages in village Panchayat Mandrem and Morjim, if so, give details?

SHRI DAYANAND SOPTE

CONVERSION AGRICULTURE LAND IN MANDREM CONSTITUENCY

13C. Transferred to Revenue as Unstarred LAQ No. 100 to be answered on 25/07/2018.

SHRI ISIDORE A.FERNANDES

EMPLOYEES/STAFF WORKING IN CANACONA MUNICIPAL COUNCIL

- 14A. *WILL the Minister for Urban Development be pleased to state?
 - (a) whether the Government is aware of the total number of employees/staff working in Canacona Municipal Council;
 - (b) if so, the details such as name, designation, addresses, pay and grade of staff working in Canacona Municipal Council;
 - (c) whether 7th pay has been applied to staff working in Municipal Council;
 - (d) if not, the time frame by which it will be implemented;
 - (e) whether any post in Canacona Municipal Council has been lapsed;
 - (f) if so, the details thereof;
 - (g) whether revival of lapsed post has been done;
 - (h) if so, the details thereof;
 - (i) if not, whether the Government intends to revive the lapsed post;
 - (j) whether any proposal has been send to create a new post;
 - (k) if so, the details thereof;
 - (l) whether the Government is aware of the old Recruitment Rule;
 - (m) if so, whether any amendment has been carried out to the old Recruitment Rule?

SHRI ISIDORE FERNANDES

FLOOR AREA RATIO IN CANACONA CONSTITUENCY

- 14B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the Floor Area Ratio (FAR) in Villages Chaudi and Nagorcem-Palolem in Cancona Contituency;
 - (b) whether the Government intends to raise/amend the FAR in Village Chaudi and Nagarcem-Palolem in Canacona Constituency; and
 - (c) if so, the details of the proposed amendment and area?

SHRI ISIDORE FERNANDES

GARBAGE TREATMENT PLANT IN CANACONA CONSTITUENCY

14C. *WILL the Minister for Urban Development be pleased to state:

- (a) whether the Government is aware that the existing garbage treatment plant at Dumande in Canacona Constituency is not maintained; if so, details thereof;
- (b) whether the existing garbage plant was constructed without following procedure/guidelines; if so, the details of the agency who executed the work;
- (c) whether the existing site at Dumane is feasible and can accommodate the garbage of Canacona; if so, the details thereof;
- (d) whether the Government is aware that the road leading to garbage site falls under forest jurisdiction; if so, the details thereof:
- (e) whether the Government / Canacona Municipal Council has made any correspondence to the Forest Department in this regard; if so, the details thereof;
- (f) whether the Government is aware that the compound wall around garbage has been collapsed and has to be reconstructed; if so, the time frame for its re-constructions; if so, whether the Government intends to construct the same;
- (g) whether the Government is aware that the repair and renovation of existing shed and construction of additional platform for segregation of day to day garbage has to be constructed; if so, furnish details the date when it will be constructed and completed; if not, the reasons therefor;
- (h) whether the Government is aware of the fact that there is a need of two mini Rickshaws for door to door collection; if so, furnish details thereof; and
- (i) if not, whether the Government intends to purchase the same?

SHRI JOSE CARLOS ALMEIDA

WORK UNDERTAKEN BY THE GSUDA IN MORMUGAO TALUKA

15A. *WILL the Minister for Urban Development be pleased to state:

- (a) the present status and progress of all ongoing and proposed work undertaken by the GSUDA in Mormugao Taluka;
- (b) whether all the on-going works are as per the time frame; if not, reasons thereof?

SHRI JOSE CARLOS ALMEIDA

FLOODING REPORTED WITHIN MORMUGAO MUNICIPAL COUNCIL

15B. *WILL the Minister for Urban Development be pleased to state:

- (a) details of all cases of flooding reported within Mormugao Municipal Council limit during monsoons from June 2017 till date;
- (b) the reasons for the flooding in each case;
- (c) details of damage caused to public and private property and inconvenience cause to public in each case; and
- (d) the steps taken or propose to be taken to prevent or mitigate flooding at each such locations?

SHRI JOSE CARLOS ALMEIDA

FAIR PRICE SHOPS IN THE VASCO CONSTITUENCY

15C. *WILL the Minister for Civil Supplies be pleased to state:

- (a) the number of fair price shops existing in Vasco Constituency;
- (b) the quantum of quota of rice, wheat, sugar etc. received and distributed by each fair price shop; and
- (c) whether any time period is fixed for each fair price shop to distribute the quota; if so, details of the same?

SHRI DEEPAK PRABHU PAUSKAR

<u>UPGRADATION OF KALAY FARM</u>

16A. *WILL the Minister for Agriculture be pleased to state?

- (a) the upgradation plan of Kalay Agriculture Farm;
- (b) whether there is any provision to make the workers who are working on daily wages permanent;
- (c) the status of Floriculture Shades, Plots at Kalay Farm; and
- (d) whether the plot will be allotted to Local villagers?

SHRI DEEPAK PRABHU PAUSKAR

KRISHI MELAVA

16B. *WILL the Minister for Agriculture be pleased to state?

- (a) whether the Government has any plan for the people of Sanvordem Constituency who are dependent on Agriculture to organize Panchayat-wise Krishi Melava and other agriculture related programmes to promote agriculture and farming in these areas; and
- (b) the status of proposed Cold Storage Warehouse at Sanjeevani Factory in Dharbandora?

SHRI DEEPAK PRABHU PAUSKAR

RAVINDRA BHAVAN AT DHARBANDORA TALUKA

16C. *WILL the Minister for Art and Culture be pleased to state?

- (a) the status of Ravindra Bhavan at Dharbandora; and
- (b) whether there is any provision to present a drama or any cultural programmes at the annual traditional Festival of the Temples in Goa such as Annual Feast, Kalotsav, Vardhapan Day of Temple?

SHRI SUBHASH SHIRODKAR

ATAL ASRA YOJANA

17A. *WILL the Minister for Tribal Welfare be pleased to state:

- (a) Panchayat-wise list of beneficiaries under ST/SC and OBC Atal Asara Scheme since April 2017; and
- (b) Block-wise (Block Development Officer) list of pending cases of ST/SC and OBC Housing under Atal Asara Yojana?

SHRI SUBHASH SHIRODKAR

FAIR PRICE SHOPS IN THE STATE

17B. *WILL the Minister for Civil Supplies be pleased to state:

- (a) the number of Fair Price Shops existing in the State;
- (b) furnish the list Taluka-wise and Village-wise;
- (c) the number of families are benefitted under the Scheme 'Right To Food'; and
- (d) furnish the list of beneficiaries Village-wise?

SHRI SUBHASH SHIRODKAR

FACTORIES/INDUSTRIES ESTABLISHED IN INDUSTRIAL ESTATES

17C. *WILL the Minister for Factories & Boilers be pleased to state:

- (a) furnish the list of Factories/Industries established in various Industrial Estates in the State; and
- (b) furnish the names with address of persons employed by every single unit on regular and on contract basis?

SHRI RAJESH PATNEKAR

COMPENSATION FOR FARMERS

18A. *WILL the Minister for Agriculture be pleased to state the details of provision of compensation to farmers for damage of crops due to natural calamities/wild animals?

SHRI RAJESH PATNEKAR

BEAUTIFICATION OF BICHOLIM CITY

- 18B. *WILL the Minister for Urban Development be pleased to state:
 - (a) the present status of beautification of Bicholim City from Valshi to Muslimwada of Bicholim;
 - (b) whether the above work has been taken by GSUDA or through special grants from the Urban Development Fund; and
 - (c) if so, details thereof?

SHRI RAJESH PATNEKAR

RETIREMENT AGE FOR LIBRARIANS

- 18C. *WILL the Minister for Art and Culture be pleased to state:
 - (a) whether the Government has made any Retirement age for the Librarians who are working in Private Libraries and those libraries which are registered with Art and Culture Department?

SHRI RAVI NAIK

SCHEMES FOR O.B.C. COMMUNITY

19A. Transferred to Social Welfare as Unstarred LAQ No. 96 answered on 24/07/2018.

SHRI RAVI NAIK

SANJEEVANI SUGAR FACTORY

19B. Transferred to Co-operation as Unstarred LAQ No. 95 answered on 24/07/2018.

SHRI RAVI NAIK

RECRUITMENT IN PONDA MUNICIPAL COUNCIL

19C. *WILL the Minister for Urban Development be pleased to state?

- (a) the number of people recruited on regular basis/temporary vacancies in Ponda Municipal Council from 01/03/2012 till date;
- (b) the details as to the name, address, designation, date of recruitment and their qualification; and
- (c) the copy of Recruitment Rules for above posts?

SHRI ALEIXO REGINALDO LOURENCO

MAPUSA OUTLINE DEVELOPMENT PLANS

- 20A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether the Government has taken steps to redraft the Mapusa Outline Development plans prepared without following procedure as assured during the last Assembly;
 - (b) the details of steps initiated in this connection;
 - (c) whether the CTP/TCP Board has directed the North Goa PDA to stop the implementation of ODP for Mapusa and not to approve any plans;
 - (d) the details of action taken;
 - (e) whether the High Court has given directions to NGPDA on this issue;
 - (f) if so, furnish the copy of orders issued by the High Court;

- (g) the details of number of approvals given by the NGPDA based on draft ODP; and
- (h) whether any assurance has been given by the Government; and
- (i) if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

COMPLAINTS AGAINST HILL CUTTING/LAND FILLING

- 20B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the number of complaints received regarding hill cutting/land filling by the Government from 1/1/2014 till date;
 - (b) the Taluka-wise details with name and address of the complainant, complaint/persons involved and action taken;
 - (c) the details of number of cases in which development permissions were given by the PDAs/Town and Country Planning Department;
 - (d) whether the TCP Act / permission have any provision for restoration of land;
 - (e) the details of suitable changes the Government wants to take up for restoration of land;
 - (f) the details of number of such cases where land is restored on all the cases filed till date;
 - (g) the name of the Taluka that has the highest land filling cases;
 - (h) whether any study is made on the same to avoid /discourage the people from doing it;
 - (i) the Taluka-wise details of number of such complaints/cases registered during the last 3 years?

SHRI ALEIXO REGINALDO LOURENCO

LAND DEALS BY FOREIGNERS

20C. *WILL the Minister for Law and Judiciary be pleased to state:

- (a) whether the Government had constituted a Committee in/around August 2013 to scrutinize land deals by foreigners;
- (b) if so, the details of the copy of notification constituting the Committee and any subsequent amendments thereto may be furnished;
- (c) the copy of minutes of all meetings of said Committee held till date may be furnished;

- (d) whether any directions have been issued to Sub-Registrars not to accept or register any conveyance deed where foreign national and/or OCI Card holder is an executing party until clearance of State Registrar has been obtained;
- (e) if so, the copy of such circular/directions may be furnished;
- (f) the details of all applications received by State Registrar post issuance of above circular/directive;
- (g) the details of name of applicant, date of receipt of application, application/documents annexed and date of grant of clearance;
- (h) whether the Government is aware that above circular /directive is causing unnecessary delay and harassment to foreign nationals of Goan origin holding valid OCI cards desiring to develop or sell their properties, besides being a loophole for corruption; and
- (i) the remedial action Government proposes to take in this regard?

SHRI FILIPE NERY RODRIGUES

PARKING AT NEW CIVIL COURT BUILDING AT MARGAO

21A. *WILL the Minister for Law and Judiciary be pleased to state:

- (a) whether the Civil Court building has come up at Margao; if so, what are the parking requirements for lawyers and litigants;
- (b) whether parking space is available as per the approved building plans;
- (c) if not, the alternate arrangements made to provide parking; and
- (d) whether the building will be constructed without proper parking facility; if so the details thereof?

SHRI FILIPE NERI RODRIGUES

COMPLAINTS AGAINST HILL CUTTING/LAND FILLING

- 21B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the number of complaints received regarding hill cutting/land filling by the Government from 1/1/2014 till date;
 - (b) the Taluka-wise details with name and address of the complainant, details of the complaint/persons involved and action initiated thereof; and

(c) the details of the number of cases in which development permission was granted by the PDAs/Town and Country Planning Department?

SHRI CHANDRAKANT KAVALEKAR

REGIONAL PLAN 2021

- 22A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the Regional Plan is in force in the State w.e.f. 01-04-2012;
 - (b) whether the Government has assured of de-notifying the Regional Plan 2021;
 - (c) whether Government has decided to de-notify Regional Plan 2021 or implement the same in toto;
 - (d) furnish details year-wise, Constituency-wise as well as category-wise the changes of Zone being allowed/ permitted/ granted/ approved with or without No Objection Certificate since 01-04-2017 till date in case of agricultural, orchard, institutional as well as industrial lands, give details of each case;
 - (e) the details of change of Zones in case of areas already reflecting as settlement/commercial/residential in Regional plan 2001 Constituency-wise as well as category-wise in each case;
 - (f) whether the Government has any plan of changing FSI/FAR in case of existing buildings/residential/commercial premises, including coastal areas, in violation of existing rules and regulations, laws, Acts, guidelines;
 - (g) whether the Government ensured proper parking while approving plans of the commercial buildings/residential complexes, industrial zones;
 - (h) whether the Government will carried out inspection before issuing final occupancy certificate;
 - (i) whether the Government has taken stringent action against occupants illegally occupying parking areas or converting the same commercial purpose illegally; and
 - (j) whether parking area of the building is convertible or can be changed to commercial or residential premises under any scheme or law of the State?

SHRI CHANDRAKANT KAVALEKAR

PLANNING OF URBAN AREAS

- 22B. *WILL the Minister for Urban Development be pleased to state:
 - (p) whether the urban areas of the State are been developed in a planned way with expenditure as budgeted every year, give details as follows:
 - 1. list of projects, complexes, developments as mentioned below;
 - i) list of projects along with value being undertaken by Urban Ministry for the City Corporation as well as other Municipalities in the State since 2012 till date, give details such as estimates, works order and completion certificates;
 - ii) list of projects not been initiated or completed by the Ministry or GSUDA for more than two years specifying valid reasons.
 - 2. revenue generation by the Municipality/City of Corporation:
 - i) whether these projects are handed over to the respective local bodies for utilization and revenue generation, if so, give details in each case:
 - ii) whether the local bodies are allowed to generate revenue from the project built up and transferred by the Ministry, if so, give details about mode of operation as revenue generation from these projects and complexes;
 - iii) whether Municipalities are authorised to generate revenue from the complexes/projects which are constructed under special grant or otherwise approved from the Ministry, if so, details thereof;
 - iv) whether Municipality can generate revenue from a building, complex or any other project which are more than 40 years of age and no amount has been spent on repairs and maintenance for the said period, if so, details thereof;
 - v) whether Municipalities are non-profit making bodies and the projects implemented in coordination with the Ministry or otherwise are strictly in the large interest of the people or society or community;

- 3) the expenditure and results in making garbage free urban areas and clean India mission;
- i) the total expenditure incurred till date in each Municipality from 2012-18 under clean India mission;
- ii) the expenditure incurred in maintaining garbage free urban areas, furnish details Municipality-wise;
- iii) details of revenue generated by each Municipality and City Corporation of Panaji for cleaning/collecting garbage from domestic/residential as well as commercial premises;
- iv) whether the industries/commercial/residential areas are penalised for not ensuring garbage free environment in their campus as well as dumping garbage unauthorisedly or illegally in other public or private area, if so, the details thereof?

SHRI CHANDRAKANT KAVALEKAR

PROMOTION OF AGRICULTURE

22C. *WILL the Minister for Agriculture be pleased to state:

- a) give details of promotion of agriculture in the State with increase in productions as well as bringing more area under cultivation. furnish the details as follows financial year-wise till date.
- b) the total area available in the State as Agricultural area from the year 2012-13 till date alongwith details of area available in paddy field;
- c) total area being utilized since 2012-13 for agricultural purpose including area being used for paddy cultivation;
- d) furnish details Constituency-wise and year-wise of schemes, subsidies, grants being provided by the Government to farmers and agriculturist from the year 2012-13 till date;
- e) furnish a copy of the schemes, subsidies, grants, or any other incentives declared by the Government from the year 2012-13 till date alongwith copies of circulars, Government amended bills and notifications;
- f) whether the Government has demarcated certain areas as reserved for agricultural only, if so, furnish details such as areas, location, purpose and incentives to the farmers and agriculturist;

- g) whether the Government has achieved the targets in terms of cultivation, production in the State, furnish details since 2012-13 till date; and
- (e) whether the Government has revised/reduced the schemes, subsidies, grants or any other incentives to agriculturist/farmers since 2012-13 till date, if so, give details with reason?

SHRI PRATAPSINGH RANE

PROVEDORIA LAND

23A. *WILL the Minister for Provedoria be pleased to state the area of Property owned by the Provedoria gifted to it by Goans?

SHRI PRATAPSINGH RANE

MEETINGS OF MLA'S

23B. *WILL the Minister for Legislative Affairs be pleased to state that the number of meetings in the last one year held with all party MLA's to know their difficulties in implementation of public scheme?

SHRI PRATAPSINGH RANE

SEWERAGE SYSTEM IN MAPUSA AND PONDA

- 23C. *WILL the Minister for Urban Development be pleased to state:
 - (a) whether there are any plans to have an underground sewerage system for city of Mapusa in Bardez Taluka and Ponda Taluka; and
 - (b) if not, whether the Government will implement such a plan in the State as it is attracts domestic as well as international tourist and also fits in with Swach Bharat Yojna?

ASSEMBLY HALL PORVORIM, GOA 23RD JULY, 2018 N. B. SUBHEDAR SECRETARY